

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 05.01.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 139/BB/17	-	To comply objection raised by Registry	Rule-6 of IB	Centum Electronics Ltd. Vs Connect M Technology Solution Pvt. Ltd.

SL. NO. NAME (IN CAPITAL)
 & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. Shrawanthy Arya
 TANDRA
 ph: 9183210540
 for AZB & partners
 counsel for
 operational creditor *Shrawanthy*

2. Meenal Kothari
 ph: 9663434230
 for AZB & partners
 counsel for
 operational creditor *M*

Counsel for petitioner is present. He has filed a memo along with annexure stating that notice has been served on the company. No representation for the company. No representation for the company. Counsel reported that the petitioner/operational creditor has already suggested the name of IRP and filed the consent letter of the IRP and requested the Tribunal to pass order of moratorium and appointment of IRP.

List it on 22.01.2017.

Member (T) MEMBER (T) *Member (J)* MEMBER (J)